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(2024) 07 DEL CK 0096 Delhi High Court

Case No: Writ Petition (C) No. 9990 Of 2023

Mangalam Traders APPELLANT

Vs

Commissioner Of Delhi Value Added Tax Department Of Trade

RESPONDENT

And Taxes And Anr

Date of Decision: July 31, 2024

Acts Referred:

• Delhi Value Added Tax Act, 2004 - Section 38, 38(3)(a)(i), 38(3)(a)(ii), 38(3), 39, 42, 42(1), 58, 59(2)

• Delhi Value Added Tax Rules, 2005 - Rule 34, 57

Hon'ble Judges: Yashwant Varma, J; Ravinder Dudeja, J

Bench: Division Bench

Advocate: Rakesh Kumar, Praveen Kumar, Rajeev Aggarwal, Samridhi Vats

Final Decision: Allowed

Judgement